

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 75829 of 2019

(Arising out of Order-in-Original No. 11/COMMR/CGST & CE/HWH/Adjn/2018-19 dated 18.12.2018 passed by the Commissioner of Central Tax, G.S.T. Howrah Commissionerate, M.S. Building, Custom House, 15/1, Strand Road, Kolkata – 700 001)

M/s. Rashmi Ispat Limited

: Appellant

P.O. Jhargram, District: Paschim Medinipur,
West Bengal, PIN – 721 507

VERSUS

Commissioner of C.G.S.T. and C.X.,

: Respondent

Howrah G.S.T. Commissionerate,
M.S. Building, Custom House, 15/1, Strand Road,
Kolkata, West Bengal, PIN – 700 001

WITH

Excise Appeal No. 75840 of 2019

(Arising out of Order-in-Original No. 11/COMMR/CGST & CE/HWH/Adjn/2018-19 dated 18.12.2018 passed by the Commissioner of Central Tax, G.S.T. Howrah Commissionerate, M.S. Building, Custom House, 15/1, Strand Road, Kolkata – 700 001)

M/s. Supreme & Company Private Limited

: Appellant

N.H.-6, South Chamrail, Bombay Road,
Howrah, West Bengal, PIN – 711 114

VERSUS

Commissioner of C.G.S.T. and C.X.,

: Respondent

Howrah G.S.T. Commissionerate,
M.S. Building, Custom House, 15/1, Strand Road,
Kolkata, West Bengal, PIN – 700 001

AND

Excise Appeal No. 75841 of 2019

(Arising out of Order-in-Original No. 11/COMMR/CGST & CE/HWH/Adjn/2018-19 dated 18.12.2018 passed by the Commissioner of Central Tax, G.S.T. Howrah Commissionerate, M.S. Building, Custom House, 15/1, Strand Road, Kolkata – 700 001)

M/s. Supreme & Company Private Limited

: Appellant

P-200, Benaras Road,
Howrah, West Bengal, PIN – 711 108

VERSUS

Commissioner of C.G.S.T. and C.X.,

: Respondent

Howrah G.S.T. Commissionerate,
M.S. Building, Custom House, 15/1, Strand Road,
Kolkata, West Bengal, PIN – 700 001

APPEARANCE:

None for the Appellant(s)

Shri Debapriya Sue and Shri S.K. Singh, Authorized Representatives,
For the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NOS. 76129-76131 / 2025

DATE OF HEARING / DECISION: 30.04.2025

ORDER: [PER SHRI ASHOK JINDAL]

Today when the matters were called for hearing, none appeared on behalf of these appellants nor was any request for adjournment received on their behalf. It is seen from the records that these matters, along with other connected matters, had been listed before this Tribunal on multiple occasions, but these appellants have remained unrepresented. Sufficient opportunities have been given to the appellants to present their case. From the above, it appears that the appellants are not interested in pursuing their appeals before this Tribunal.

2. Consequently, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd